## CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

C.P. NO.: 35/2000 IN O.A.NO.: 227/95.

Dated this Monday, the 11th day of September, 2000.

CORAM : Hon'ble Shri B.N. Bahadur, Member (A).

Hon'ble Shri S. L. Jain, member (J).

- 1. P. D. Bansode, 6, Manish Society, Ganesh Nagar, Poona - 29.
- 2. V. G. Sane, 248, Manayan Peth, Pune - 30.

Applicants.

(By Advocate Ms. Neelima Gohad for Shri S. P. Saxena).

## **VERSUS**

- 1. Mr. T.R.S. Prasad,
  Secretary,
  Ministry of Defence,
  D.H.Q. P.O.,
  New Delhi 110 011.
- 2. Lt. Gen. A. N. Sinha, Engineer-in-Chief, Kashmir House, D.H.Q. P.O., New Delhi - 110 011.

Respondents Contemners.

(By Advocate Shri R. R. Shetty For Shri R. K. Shetty).

## TRIBUNAL'S ORDER :

Shetty for Shri R. K. Shetty, the Learned R. Counsel for respondents, produces for our information two The first one is addressed to letters, both dated 05.09.2000. Command, Pune, bv Southern Engineer, Engineer-in-Chief and the second is addressed by the Deputy Secretary to the Government of India to the Chief of the Army Staff, New Delhi. Both are taken on record. These relate to the implementation of the orders of this Bench in O.A.

No. 227/95. It is seen that the orders of the Bench has been complied with through the aforesaid communication, although admittedly after delay. Since no intention is seen behind the delay, no contempt can be said to have occurred. Hence, the contempt petition stands rejected and the notices issued are discharged.

2. The Learned Counsel for Applicant has prayed that the payment should also be made within a time frame, as early as possible. It is ordered that the payments due shall be made within a period of two months from today.

(S.L. JAIN) MEMBER (J).

(B. N. BÀHADUR) MEMBER (A).

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